

Implementation of Contract Labour Welfare Board

3216. SHRI RAMA CHANDRA KHUNTIA: Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

(a) how many State Governments have already implemented Contract Labour Welfare Board and the details of total cess collected and paid to the Workers, State-wise and States which have not yet implemented; and

(b) how many States have already implemented the Unorganised Sector Welfare Board and how many members have been enrolled in this State Level Unorganised Sector Welfare Board?

THE MINISTER OF LABOUR AND EMPLOYMENT (SHRI MALLIKARJUN KHARGE): (a) There is no provision for Contract Labour Welfare Board under the Contract Labour (Regulation and Abolition) Act, 1970. No cess is collected under the said Act.

(b) As per available information, States of Karnataka, West Bengal and Chhattisgarh have constituted State Social Security Boards and framed Rules under the Unorganised Workers' Social Security Act, 2008. State of Gujarat, Orissa, Kerala and Tripura have framed rules only. State of Tamil Nadu has, however, informed that there is no requirement of constitution of State Social Security Board in the State as it is already implementing various welfare schemes for unorganised workers. The registration of unorganised workers is to be done by the District Administration under Unorganised Workers' Social Security Act, 2008. The details about the enrolment of unorganised workers under State Social Security Board is not maintained at central level.

Amendment in the Pension Scheme

3217. SHRI RAMA CHANDRA KHUNTIA: Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

(a) whether the EPF linked pension is very low, the minimum pension and maximum pension under the scheme is not attractive and any employee could get more benefit in different other schemes; and

(b) whether Government is proposing to bring amendment to the pension scheme so that workers could be rest assured of getting more pensions after retirement?